

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.69/TT/2016

Date: 12.7.2016

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Determination of transmission tariff for 10 nos. of Assets under “Eastern Region Strengthening Scheme” in Eastern Region for tariff period 2014-19 from COD to 31.3.2019.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 18.7.2016:-

1. Status of commissioning of the all the assets except I, II, V and VIII. If there is any change in the CODs of the assets, furnish Auditor/Management certificates for the same and also provide the revised Tariff Forms for all the assets.
2. RCE for the project in support of cost over-run for Asset-I, VIII, IX and X.
3. Trial operation certificate issued by ERLDC for the assets.
4. Clarification whether entire liability pertaining to initial spares has been discharged as on COD, if not, year wise detail of discharging of the same, among the sub-station.
5. Form-9 (Details of allocation of corporate loans to various transmission elements) in respect of all the assets and Form -15 (Actual Cash Expenditure) in respect of all the assets.
6. With regard to additional capital expenditure on account of balance and retention payment, submit the nature/works against which the payment is withheld.
7. Documents in support of Date of Drawl, Interest Rate and Repayment Schedule for the Loan during 2015-16 (8.40%) as per Form-9C.
8. CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electric Supply) Regulations, 2010 for the asset covered in the instant petition.

9. Reasons for cost variation in Form 5 along with documentary evidence.
10. IDC and IEDC on cash basis upto schedule COD and from schedule COD to actual COD.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-

(V. Sreenivas)
Deputy Chief (Legal)